

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No.(IB)-557(PB)/2017

SECTION: UNDER SECTION 7 of Insolvency and Bankruptcy Code,2016

IN THE MATTER OF:

M/s Khanna Jewellers Pvt. Ltd.

..... Petitioner

V/s

M/s Lifetime Infotech Pvt. Ltd.

.....Respondent

Order delivered on 30.11.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Mr. Manik Dogra, Advocate
Mr.Rohan Jaitly, Advocate
Mr.Kapil Rustagi, Advocate

For the Respondent(s) : -

ORDER

Ld. Counsel for the Petitioner is present. Ld. Counsel for Petitioner is directed to file loan agreement dated 28.03.2015 as well as resolutions passed by the Board/shareholders as the case may be for availing and granting as may be the case and applicable to the respective companies



for the purpose of loan in relation to the agreements dated 28.03.2015, 05.10.2016 and 29.08.2017. For this purpose a week's time is granted. The Petitioner is also directed to confirm whether any charges were created with the Registrar of Companies in relation to the immovable property, claimed to have been offered as security. ^{Registered.} *Q*

Post the matter on 13.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
30.11.2017